GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1806
ANSWERED ON TUESDAY, DECEMBER 16, 2025

ASSESSMENT OF ISSUES IN CSR IMPLEMENTATION

QUESTION

1806 Smt. Geeta alias Chandraprabha:

Will the Minister of Corporate Affairs be pleased to state:

(a) whether Government has recently assessed persistent issues in CSR implementation, including regional concentration of funds, uneven sectoral allocation and concerns that CSR impact remains limited despite rising expenditure;

(b) whether the Ministry has analysed CSR-MIS data to identify States such as Uttar Pradesh which continue to receive comparatively lower CSR inflows and the reasons for sustained under-allocation to less industrialised districts; and

(c) whether, in view of recent penalty actions against companies for non-transfer or misuse of CSR funds, the Ministry proposes to strengthen compliance monitoring and introduce enhanced transparency requirements for firms repeatedly found non-compliant?

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.
[SHRI HARSH MALHOTRA]

(a) & (b): No sir, under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor the CSR activities based on the recommendations of its CSR Committee. The Government does not issue any directions to Corporates to spend in any particular area or activity.

(c): The existing legal provisions regarding formation of CSR committee, formulation of CSR policy, Annual Action Plan on CSR, identification of the project and area in which project will be implemented, certification of CSR expenditure by Chief Financial Officer (CFO) and audit of CSR expenditure by statutory auditors, etc., provide adequate mechanisms to ensure transparency and accountability. Whenever violation of CSR provisions is reported, action against such non-compliant Companies is initiated as per provisions of the Act after due examination of records and following due process of law.

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